

CONSTITUTION OF BENCHES OF JHARKHAND HIGH COURT, RANCHI

w.e.f. 27/04/2015 to 01/05/2015

DIVISION BENCHES

1.	Hon'ble The Chief Justice & Hon'ble Mr. Justice P. P. Bhatt (Monday To Friday)	(Whole Day)	LPA, Writs (DB), Vires & Validity of Act, Cont (C), Cont (Appeal), Cases related to Judicial Officers, Cases referred to DB matters, Company Appeal, Tax matters, CAT matter, A.C.(D.B.), F.A. (Family Court Matter) : - Orders, Admission & Hearing. W.P.(PIL):- Orders. Cr. Appeal (D.B.) custody matters:- Orders, Admission & Hearing.
2.	Hon'ble Mr. Justice D. N. Patel & Hon'ble Mr. Justice Ratnaker Bhengra (Monday to Thursday) (Friday)	(Whole Day) (10:30 A.M. to 11:30 A.M.)	LPA, WPT, T.A., Tax matters, Writs (DB), Vires & Validity of Act, Company Appeal, CAT matter, A.C.(D.B.), F.A. (Family Court Matter) : - Orders, Admission & Hearing. LPA, Writs (DB), Vires & Validity of Act, Cases referred to DB matters, Company Appeal, Tax matters, CAT matter, A.C.(D.B.), F.A. (Family Court Matter) : Final Disposal & Hearing Only.
3.	Hon'ble Mr. Justice R. R. Prasad & Hon'ble Mr. Justice Pramath Patnaik (Monday to Wednesday)	(Whole day)	Cr. Appl. (DB):- W.P.(Habeas Corpus), All Criminal D.B. matters, Acquittal Appeal, Govt. Appeals, : - Orders, Admissions & Hearing.

SINGLE BENCHES

1.	Hon'ble The Chief Justice (Friday)	(2nd half)	I.A(s) in Cr. D.B. (Tied matters)
2	Hon'ble Mr. Justice D. N. Patel (Friday)	(11.30A.M. onwards)	Arbitration matters, Cont. (Cvl.), C.M.P., & Tied-up matters and Company matters:- Orders, Admission & Hearing.
3	Hon'ble Mr. Justice R. R. Prasad (Thursday & Friday)	(Whole day)	All matters related to Fodder Scam & Prevention of Corruption Act except B.A. & A.B.A:- Orders, Admission & Hearing as well as Tied-up & Assigned matters.
4	Hon'ble Mr. Justice Prashant Kumar (Monday to Wednesday) (Thursday & Friday)	(Whole day) (Whole day)	Cr. M.P: - Fresh filing Only. W.P.(C) grouping Electricity matters:- Orders, Admissions and Hearing. (tied-up & Assigned matters On Friday)
5	Hon'ble Mr. Justice P. P. Bhatt (Friday)	(2nd half)	W.P.(C) grouping (Suit matters):- Orders, Admissions and Hearing as well as Tied-up & Assigned matters.
6	Hon'ble Mr. Justice H. C. Mishra (Monday to Friday)	(Whole day)	B.A. matters:- Order, admission (tied-up & Assigned matters On Friday).
7	Hon'ble Mr. Justice D. N. Upadhyay (Monday to Thursday) (Friday)	(1st half) (2nd half) (Whole day)	A.B.A. matters:- Orders and Admissions. Cr. M.P & Tr. Petition.(Cr.) : - Orders & Admission. Cr. M.P. :- Hearing of old cases as well as Tied-up & Assigned matters.
8	Hon'ble Mr. Justice Aparesh Kumar Singh (Monday to Friday)	(Whole day)	Writ Petition (Service matters):- Fresh Filing, Orders, Admissions (2013 onwards) & Hearing (2011 onwards). (Tied-up & Assigned matters On Friday).
9	Hon'ble Mr. Justice S. Chandrashekhar (Monday to Friday)	(Whole day)	Writ Petition (Civil) & Writ Petition (Labour) as well as other Writ Petitions. :- Fresh filing, Orders, Admission. (Tied-up & Assigned matters On Friday).
10	Hon'ble Mr. Justice Amitav K. Gupta (Monday to Friday)	(Whole day)	F.A., M.A., C.R., A.C.(SB), C.M.P., Tr. Pet.(Cv.), S.C.L.P.: - Orders, Admission & Hearing S.A.:- Orders, Admission & Hearing. (Tied-up & Assigned matters On Friday).
11	Hon'ble Mr. Justice Pramath Patnaik (Thursday & Friday)	(Whole day)	Writ Petition (S) grouping matters (Dismissal & Retirement Benefit cum Pension):- Admission (Assigned matters on Friday).

12	Hon'ble Mr. Justice Rongon Mukhopadhyay (Monday to Friday)	(Whole day)	Writ Petition (Service matters):- Orders, Admissions only(Up to 2012) Hearing (up to 2010) (Tied-up & Assigned matters On Friday).
13	Hon'ble Mr. Justice Ravi Nath Verma (Monday to Wednesday) (Thursday) (Friday)	(Whole day) (Whole day) (Whole day)	Cr. Rev.: - Fresh filing Orders, Admission & Hearing. Criminal Writ matters:- Orders, Fresh Filing, Admissions & Hearing All Cr. Appeal (S.J), Acq. Appeal (S.J), S.L.A. Cont.(Cr.) matters: - Orders, Admission, Hearing as well as Tied-up & Assigned matters.
14	Hon'ble Mr. Justice Ratnaker Bhengra (Friday)	(11.30A.M. onwards)	Criminal Matters.

NOTE: - 1. ALL MOTIONS FOR URGENT/ ORDINARY LISTING OF MATTERS SHOULD BE MADE BEFORE THE BENCH HAVING JURISDICTION TO HEAR SUCH MATTER.

2. LISTING OF CONTEMPT (CIVIL) AND C.M.P CASES SHALL BE MADE, IN THE COURT OF THE RESPECTIVE HON'BLE JUDGE(S) AGAINST WHOSE JUDGEMENT/ORDER, THE CONTEMPT PETITION HAS ARISEN. IF THE COURT OF HON'BLE JUDGE IS NOT AVAILABE DUE TO SUPERANNUATION/TRANSFER ETC., THEN IN THAT CASE, SUCH CASES WILL BE LISTED IN THE COURT HAVING THE REGULAR ROSTER OF THE CATEGORY IN WHICH THE ORIGINAL ORDER WAS PASSED.

3. ALL MOTIONS WITH REGARD TO B .A. MATTERS MAY BE MENTIONED BEFORE **HON'BLE MR. JUSTICE H. C. MISHRA IN COURT NO.9.**

4. ALL MOTIONS WITH REGARD TO A. B. A. MATTERS MAY BE MENTIONED BEFORE **HON'BLE MR. JUSTICE D. N. UPADHYAY IN COURT NO.5.**